

वाह्यरोगी विभाग के चरण III कार्य एवं दया विंग के निर्माण हेतु प्रशासकीय अनुमोदन एवं व्यय-संस्वीकृति जारी कर दी गयी है।

Increase in MBBS Seats at Jipmer Hospital, Pondicherry

4205. SHRI C.P. THIRUNAKKARASU: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) how many students are admitted in JIPMER hospital, Pondicherry in MBBS course;

(b) whether there is any proposal to increase the number of seats; and

(c) how many seats will be allotted for Pondicherry students if the number of seats is increased?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) 75 students per annum.

(b) No proposal under section 10-A of Indian Medical Council Act has been received.

(c) Does not arise.

Regularisation of Services of Employees of National Nutrition Monitoring Bureau, Nagpur

4206. SHRI A. VIJAY RAGHAVAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether employees working in the National Nutrition Monitoring Bureau, Nagpur and other similar units in India which comes under I.C.M.R. are not regularised even though the establishment is in existence for more than two decades;

(b) whether representations were made to the Minister of Health by the staff and also by Member of Parliament from time to time for regularisation of the staff and establishment;

(c) whether Supreme Court has also decided and directed for regularisation of such establishments and the staff; and

(d) by when the decision to regularise the establishment and the staff is likely to be taken?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI DALIT EZHILMALAI): (a) to (d) The question of grant of permanent status to some of the mega extra-mural projects set up by ICMR, including NNMB, Nagpur and regularisation of employees working in them, has been receiving attention of the Government. Representations from staff associations as also the Members of Parliament have been received in this regard. To examine the issues, a Committee under the Chairmanship of Dr. Harcharan Singh was set up by the ICMR. The recommendations made by this Committee were placed before the Scientific Advisory Board (SAB) of the Council.

Consequent to the decision taken by SAB, these recommendations were examined by Dr. Rudrappa Sub-Committee. The recommendations of this Committee are to be considered by SAB-Governing Body of the Council. A decision on the recommendations of Dr. Rudrappa Sub-Committee will be taken by the Government after the Scientific Advisory Board/Governing Body have considered the issue.

There is no specific Supreme Court Ruling about permanency of such establishment & regularisation of their staff. The ICMR has, however, received a copy of the judgement of Supreme Court on pension on temporary Government Servants given on 20.9.95 in Civil appeal No. 8409 of 1995. This ruling/order is only applicable to temporary Govt. servants.